

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 6923 of 2011

Smt. Lal Mani Devi, W/o Late Pramod Bihari Mishra.... .. Petitioner
Versus

Bank of Baroda through its Regional Office, Jamshedpur & Ors.
..... Respondents

.....
CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioner : None
For the Respondents :

.....

06/ 10.09.2021.

Nobody appears on behalf of the petitioner.

It appears that deficit court fee of Rs.230/- has not been paid yet.

Further, it appears that the Writ petition was listed before the Lawazima of Registrar (Establishment) on 12.01.2012, but defect has not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 18.02.2021, but defect was not removed. Thereafter this case was listed before this Court on 01.09.2021 wherein one week time was granted to deposit the deficit court fee, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi, but the same has not been complied.

Under the aforesaid circumstances, one week time is granted to comply the order dated 01.09.2021.

Put up this case on 29.09.2021.

(Kailash Prasad Deo, J.)